

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2512/2018

New Delhi, this the 10<sup>th</sup> day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Bhim Sain  
Aged 65 years,  
Ex.Tractor Driver (8065710)  
S/o Late Shiv Lal,  
R/o Shiv Nagar,  
12, Quarter Road,  
Gali No.14,  
Ward No.7, Distt. Hissar, Haryana. .. Applicant

(By Advocate: Ms. Neelima Rathore)

Versus

1. Union of India through,  
The Secretary,  
M/o Defence,  
New Delhi.
2. The Dy. Director General of Military Farms,  
QMG's Branch, IHQ of MoD (Army),  
West Block-III, R.K. Puram,  
New Delhi-6.
3. The OIC Records, Sainya Farm Abhilekh,  
Military Farm Records,  
Delhi Cantt.
4. Principal Controller of Defence Accounts  
(Pension) Allahabad. .. Respondents

(By Advocate : Shri Piyush Gaur)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard Ms. Neelima Rathore, the learned counsel for the applicant and Shri Piyush Gaur, the learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, a retired Tractor Driver from the respondents, filed the O.A. seeking the following relief(s):

- “(i) Directing the respondents to place the relevant records pertaining to the present OA. before their Lordships for the proper adjudication in the matter in the interest of justice.
- (ii) Declaring the actions of the respondent No.2 not to considering and finalizing the request of the applicant for revision of pay including the retirement dues and pension also accordingly whereas it reveals from face of records that the same has been processed but there is nothing as illegal, unjust, arbitrary, malafide, unconstitutional, deliberate, biased, perverse against the principles of natural justice, violative of articles 14, 16 and 21 of the Constitution of India, discriminatory and against the mandatory provisions of law and thereafter.
- (iii) Directing the respondents to consider and finalize the request of the applicant for revision of pay including retirement dues and pension also which is still pending with some stipulated period with all other consequential benefits namely the arrears of differences with interest.
- (iv) Allowing the O.A. of the applicant with cost etc.
- (v) Any other fit and proper relief may also be granted to the applicant.”

3. It is submitted that the applicant made number of representations vide Annexure A/3 dated Feb. 2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A/3 representation of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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